

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF CHHAPARIA INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	NAME OF CORPORATE DEBTOR CHHAPARIA INDUSTRIES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR 16-01-1998
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED REGISTRAR OF COMPANIES, MUMBAI, MAHARASHTRA
4.	CORPORATE INDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR U74999MH1998PTC113055
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR GALA NO:1 TO 6 & 12, GEETA INDUSTRIAL ESTATE NAVGHAR, VASAI (EAST), VASAI THANE, MAHARASHTRA – 401210
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR 24 FEBRUARY 2017 (AS PER ORDER OF NCLT MUMBAI IN, C.P NO.23/I & BP/NCLT/MAH/2017)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS 23 rd AUGUST 2017 (180 DAYS FROM THE DATE OF COMMENCEMENT OF INSOLVENCY RESOLUTION PROCESS)
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL NAME – MR. VIKRAM BAJAJ ADDRESS- FLAT 12, VASUDHA APARTMENTS, PLOT NO. 41, SEC 9, ROHINI, DELHI – 110085 EMAIL-BAJAJ.VIKRAM@GMAIL.COM REGISTRATION NUMBER- IBBI/IPA-002/IP-N00003/2016-17/10003
9.	LAST DATE FOR SUBMISSION OF CLAIMS 31-03-2017 DATE OF APPOINTMENT OF INTERIM RESOLUTION PROFESSIONAL IS TAKEN AS 17-03-2017, ON WHICH DATE CERTIFIED COPY OF ORDER OF NCLT, MUMBAI IN C.P NO.23/I & BP/NCLT/MAH/2017 WAS ISSUED
<p>Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of corporate insolvency resolution process against the Chhaparia Industries Private Limited on 24-02-2017.</p> <p>The creditors of Chhaparia Industries Private Limited, are hereby called upon to submit a proof of their claims on or before 31-03-2017 to the interim resolution professional at the address mentioned against item 8.</p> <p>The financial creditors shall submit their proof of claims by electronics means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Name and Signature of Interim Resolution Professional: Mr. Vikram Bajaj</p> <p>Date and Place : 17-3-2017, New Delhi.</p>	